

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Interim Order

ORIGINAL APPLICATION NOS. 761, 762, 763, 764, 765, 766, 767, 768, 769,  
770, 771, 772 of 94 and O.A. 779/94.

Shri C.G.Mhatre & others

.. Applicant

V/s.

Accountant General Office & others.

.. Respondents.

Coram : The Hon'ble Member (J) Shri B.S.Hegde.  
The Hon'ble Member (A) Shri P.P.Srivastava.

Tribunal's Order :

Dated: 4.7.94.

Shri V.B.Rairkar with Shri M.A.Mahalle, Counsel  
for the applicants.

This pertains to repatriation to parent department  
after completion of the deputation period. Learned counsel  
for the applicants states that the respondents vide their  
letter dated 6.1.94 extended the period from 24.1.94 to 27.7.94.  
if that be so, the respondents are directed not to give effect  
to the order dated 19.5.94 till 18.7.94. Respondents are directed  
to file a short reply. List the case for admission hearing and  
for orders on interim relief on 18.7.94.

DASTI.

No.CAT/BOM/JUDL/O.A.761/94 to 772/94 & 779/94. Dtd.

Copy to 1. Shri C.G.Mhatre & others

C/o Shri M.A.Mahalle, Adv. for applicants.

2. Accountant General (A & E) II,  
Civil Lines, Nagpur - 440 001.

3. Comptroller & Auditor General of India,  
10, Bahadurshah Jafar Marg, New Delhi.

4. State of Maharashtra, through Secretary,  
Irrigation Deptt. Mantralaya, Bombay.

Section Officer.